

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.)NO(S).6250/2022

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

([ONLY I.A.NO.111122/22 AND I.A. NO 111123/22 ARE LISTED])

Date : 28-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Suryansh Singh, Adv.

For Respondent(s) Mr. Akshay Saxena, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Siddhartha Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 111123/2022 - MODIFICATION OF COURT ORDER

On hearing the learned counsel for the parties and taking into consideration the earlier order passed by this Court in SLP (Crl.)

No.4108 of 2020 dated 06.04.2022, the order dated 11.07.2022 passed in the present proceedings has been modified to the effect that the petitioner shall not enter the vicinity of District Deoria, Uttar Pradesh, where the complainant resides.

I.A. No.111123 of 2022 is accordingly disposed of.

IA No. 111122/2022 – INTERVENTION/IMPLEADMENT

I.A. is allowed. Cause title be amended accordingly.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)